

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Smt. Tikkavarapu Radhika

MAIN PETITION NUMBER : CP(IB)/203(CHE)2022

(IA/MA) APPLICATION NUMBERS

IA(IBC)/275(CHE)2024

ORDER

Shri. Kaushik Narayanan, Ld. Counsel for the Applicant along with the IRP Shri. Sandeep Kothari.

Ms. Saranya, Ld. Counsel for the Respondent.

Shri. Mohammed Umar, Ld. Counsel for the Petitioner.

IRP has filed a report recommending for initiating IRP against the Personal Guarantor.

IRP is directed to serve copy on the Respondent and the Petitioner.

Main matter is stated to be listed on 10.04.2024.

Respondent is directed to file reply within three weeks from today and serve copy on the Counsel for the Petitioner.

Rejoinder, if any, be filed within two weeks thereafter.

Pleadings be completed before the date fixed.

List this application on **10.04.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs